

आयकर अपीलीय अधिकरण, 'बी' न्यायपीठ, चेन्नई
IN THE INCOME-TAX APPELLATE TRIBUNAL 'B' BENCH, CHENNAI
श्री वी दुर्गा राव न्यायिक सदस्य एवं श्री जी. मंजुनाथा, लेखा सदस्य के समक्ष
Before Shri V. Durga Rao, Judicial Member &
Shri G. Manjunatha, Accountant Member

आयकर अपील सं./I.T.A. No.251/Chny/2021
निर्धारण वर्ष/Assessment Year: 2016-17

M/s. Hexa Industries Pvt. Ltd.
[Formerly known as Vishwatej Projects
Pvt. Ltd.], No. 1, Subbaraya Avenue,
Trimex Towers, C.P. Ramasamy Road,
Alwarpet, Chennai 600 18.
[PAN:AACCV2858E]

Vs. The Principal Commissioner of
Income Tax, Chennai-3.

(अपीलार्थी/Appellant)

(प्रत्यर्थी/Respondent)

अपीलार्थी की ओर से / Appellant by : Shri D. Anand, Advocate
प्रत्यर्थी की ओर से/Respondent by : Shri V. Nandakumar, JCIT
सुनवाई की तारीख/ Date of hearing : 11.07.2022
घोषणा की तारीख /Date of Pronouncement : 11.07.2022

आदेश / O R D E R

PER V. DURGA RAO, JUDICIAL MEMBER:

This appeal filed by the assessee is directed against the order of the
Id. Principal Commissioner of Income Tax, Chennai-3, dated 21.03.2021
passed under section 263 of the Income Tax Act, 1961 ["Act" in short].

2. The appeal filed by the assessee is delayed by 51 days in filing the
appeal before the Tribunal due to COVID-19 pandemic and accordingly, the
delay is condoned and admitted the appeal for adjudication.

3. When the appeal was taken up for hearing, by filing a petition dated

08.06.2022 for withdrawal of the appeal, the Id. Counsel for the assessee has submitted that the assessee intends to withdraw the above appeal as the consequential order has been passed under section 143(3) of the Act accepting the original returned income. Accordingly, it was prayed for withdrawal of the appeal, against which, the Id. DR has not opposed to the submissions of the learned Counsel. In view of the above, the appeal filed by the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced on 11th July, 2022 at Chennai.

Sd/-
(G. MANJUNATHA)
ACCOUNTANT MEMBER

Sd/-
(V. DURGA RAO)
JUDICIAL MEMBER

Chennai, Dated, 11.07.2022

Vm/-

आदेश की प्रतिलिपि अग्रेषित/Copy to: 1. अपीलार्थी/Appellant, 2. प्रत्यर्थी/ Respondent,
3. आयकर आयुक्त (अपील)/CIT(A), 4. आयकर आयुक्त/CIT, 5. विभागीय प्रतिनिधि/DR &
6. गार्ड फाईल/GF.